

1	2	3	4	5	6
	Maharashtra	MSEDCL	34.59	31.32	31.19
	Maharashtra total		34.59	31.32	31.19
Western Total			33.15	31.83	34.32
Grand Total			30.62	29.58	28.44

Note: AT&C losses for Sikkim PD (for the years 2006-07 to 2008-09), MeSEB & APSPDCL (for the years 2006-07 and 2007-08) include transmission losses since the figure for transmission losses not available.

Note: Collection efficiency for JSEB for the year 2008-09 assumed same as that for the year 2007-08 in the absence of data

(Source: PFC)

Acquiring of Foreign Coal Mines by NTPC

2381. DR. JANARDHAN WAGHMARE: Will the Minister of POWER be pleased to state:

- (a) whether NTPC proposes to acquire coal mines in foreign countries;
- (b) if so, the details thereof along with the reasons therefor;
- (c) the total investment involved therein; and
- (d) whether NTPC has signed any MoU for the purpose and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI):

(a) and (b) NTPC is in the process of evaluating opportunities with the objective of acquiring stakes in coal mines in Australia, Indonesia, South Africa and Mozambique.

Coal available from the domestic sources is not sufficient to cater to requirement of coal for power plants of NTPC. There has been loss of generation at the power stations of Farakka, Kahalgaon and Talcher Kaniha on account of shortage of coal. NTPC is importing coal from outside the country to bridge the increasing gap between its requirement and receipt of coal from domestic sources. Hence, NTPC is looking for acquisition of coal mines in foreign lands to ensure supply of requisite quantum of coal for its power plants.

- (c) Investment will depend on size of a particular mine and equity stake available for NTPC.
- (d) NTPC has not signed any Memorandum of Understanding in this regard.

Infrastructure finance company status for PFC Ltd.

2382. DR. JANARDHAN WAGHMARE: Will the Minister of POWER be pleased to state:

- (a) whether the Power Finance Corporation (PFC) Limited has approached the Reserve Bank of India to seek the status of an infrastructure finance company;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether such move would help PFC to increase its capacity to lend more to individuals and group companies; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI):
(a) and (b) Yes Sir, Power Finance Corporation (PFC) had requested Reserve Bank of India (RBI) to classify it as an Infrastructure Finance Company (IFC), keeping in view the following:-

- i) IFCs can take higher lending exposure in a single Company and Group of Companies. This would enable PFC in taking higher exposure in Private Sector borrowers.
- ii) Banks can take higher exposure in IFCs. This shall enable PFC to borrow higher amount from the banks for on-lending to the power sector.
- iii) Banks' exposure to IFCs shall be risk weighted as per the credit rating assigned by the rating agency registered with SEBI and accredited by RBI. PFC being a AAA rated company, the risk weight of banks' finance to PFC shall be 20% *vis-a-vis* risk weight of 100% presently applicable. Lower risk weight may facilitate banks in offering competitive interest rates to PFC.
- iv) RBI has liberalized its ECB policy and permitted IFCs to avail of External Commercial Borrowings (ECBs) upto 50% of their owned funds under the automatic route. This would enable PFC to tap ECB market to meet its huge borrowing requirements under automatic route without prior approval of RBI to the extent of 50% of owned funds.